

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO. 1161 OF 2002
WEDNESDAY, THIS THE 9TH DAY OF OCTOBER, 2002

HON'BLE MR. S. DAYAL, MEMBER-A
HON'BLE MR. A. K. BHATNAGAR, MEMBER-J

Mohd. Hafeez Qureshi,
S/o Late Mohd. Bux,
R/o 225, Darigaran,
District - Jhansi

..... Applicant

(By Advocate Shri Islam Ahmad)

Versus

1. Union of India
through G.M. Central Rly.,
C.S.T., Mumbai.
2. The Chief Material Manager,
Central Railway, Chhatrepati Shivaji,
Terminal, Mumbai.
3. The Deputy Controller of Stores,
Jhansi. Respondents

(By Advocate Shri K.P. Singh)

ORDER

HON'BLE MR. S. DAYAL, MEMBER-A

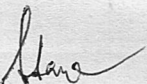
This application has been filed for a direction to respondent no. 1 to decide the appeal of the applicant within fortnight.

2. The applicant has claimed that he was initially appointed as Group 'D' employee in 1964 and came to be promoted as Depot Storekeeper II since 1996. The applicant was proceeded against departmentally and was awarded the penalty of reduction of pay from Rs.7500 to Rs.7300/- by order dated 14.12.2001. The learned counsel for the applicant submits that the applicant filed his appeal dated 10.01.2002. The applicant states that the reduction from his salary has^{been} started without deciding his appeal. This gave rise to this application before us.

21

3. We have heard the arguments of Shri I.R. Singh brief holder of Shri Islam Ahmad, learned counsel for the applicant, and Shri K.P. Singh, learned counsel for the respondents.
4. Learned counsel for the respondents who has been served a copy of this O.A. has contested the claim of the applicant that he had filed appeal memorandum before respondent no. 2. Learned counsel for the applicant stated that the date of receipt of the memorandum appeal has been mentioned by the applicant as on 10.01.2002.
5. Since the learned counsel for the respondents has raised likelihood of the appeal memorandum not being available with the respondents, we permit the applicant to send a copy of this order alongwith a copy of the memorandum appeal which is annexed as annexure-2 to the O.A. which may be decided by the respondents by a reasoned and speaking order within a period of 45 days from the date of receipt of a copy of this order.alongwith a copy of memorandum appeal.
6. There shall be no order as to costs.


Member-J


Member-A

/Neelam/